

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 247 of 2014 & IA No. 405 of 2014

Dated : 12th January, 2015

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**The Kerala High Tension & Extra High Tension Industrial -
Electricity Consumers' Association Appellant(s)
Versus
Kerala State Electricity Regulatory Commission & Anr. Respondent(s)**

Counsel for the Appellant (s) : Mr. Joseph Kodianthara, Sr. Adv. along
with Mr. M.P. Vinod and Ms. Neelam
Saini

Counsel for the Respondent (s) : Mr. M. T. George for Resp. No.2

ORDER

The learned counsel for the contesting respondent No.2 is filing reply today. No counter affidavit has been filed on behalf of State Commission Respondent No.1 till today. If the Commission feels to file reply, the same may be filed within two weeks.

The learned counsel for the appellant may file rejoinder within a week thereafter.

List the appeal for hearing on **12th February, 2015.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/jp

